

happening due to lack of farsighted policy of them. All these things are happening due to lack of farsighted policy of the Governments. As a result, the sugarcane producers, particularly in Uttar Pradesh are facing many problems and it seems that their condition is likely to be worsened in the coming time whereas it was considered that the sugarcane crop is a cash crop. Earlier, farmers used to get good prices for their sugarcane and their expenses used to be met with this money but now cost of production is increasing whereas the farmers are not getting good prices for their sugarcane. It seems that the central Government is certainly acting in connivance with the industrialists and it is not concerned about the problems of the farmers of the country. Though, the hon'ble Prime Minister considers himself as a well wisher of the farmers, yet he has also not resolved this problem. In spite of his promises made in the election manifesto and his visit to Uttar Pradesh, the problems of the farmers have remained unsolved.

Through you, I would like to urge upon the Central Government to find a firm and permanent solution to this problem. In case, the Government does not resolve this problem this year, sugar mills will not function next year and the farmers will certainly have to burn their sugarcane crop this year. The Government should ensure that the entire sugarcane crop will be purchased and the outstanding payment of the farmers will be made in this very season otherwise it will be very painful thing to the farmers of Uttar Pradesh. We have been raising this point continuously since this Government come into existence but it is unfortunate that the Government is not deciding any clear directives in this regard. I would like to submit to you that you should issue instructions to the Government in this regard and a clear picture of the case should be presented before the farmers of Uttar Pradesh as well as the whole country. Thank you very much for giving me time...*(Interruptions)*

MR. DEPUTY SPEAKER : I will call names of those Members who have given the notices.

SHRI RAMASHRAYA PRASAD SINGH (Jahanabad) : Mr. Deputy Speaker, Sir, through you, I would like to raise a very important issue. Recently, houses of many people have been demolished in Delhi due to which they have become homeless and come on roads. These people are staging a 'dharana' on Janter-Manter road for the last 40 days. First of all, I would like to tell the Government that the land in question belongs to the Government of Delhi and the houses constructed on that land are 20-30 years old. The Government should have taken steps at the time when these houses were being constructed as it was Government land and all the concerned officers were present there and all the Departments were functioning. Why did the Government not stop it? The fact is that earlier, this land was sold by the landlords to the Government and when even after passing of 40 years, the Government did not make a use of this land, it was further sold to the poor people and they made their houses on the land and thereafter the Government had awakened. The Government has

demolished thousands of houses and as a result, thousands of peoples have come on roads and they are staging dharna on Janter Manter road for the last 40 days. Sir, my submission is whether the Government would assure the people who are staging dharna that no further demolition would be done and compensation would be given to those people whose houses have been demolished. Thousands of people, including women, children and youngsters are sitting on dharna. My submission to the Government is as to why the houses of poor people have been demolished when the Government claims that it is the Government of the poor and that it would protect the interests of the poor?...*(Interruptions)* I have said that the Government of Delhi is not able to protect the interests of the people. This is the State subject. I would like to submit that claim of the Central Government to be the Government of the poor should be put through its facings in this very House. If it is really a Government of the poor, it should ensure that it would not do such acts in future.

MR. DEPUTY-SPEAKER : Please do not repeat anything. Only those Members will speak whose names have been included in the list.

SHRI RAM NAIK (Mumbai-North) : Mr. Deputy Speaker, Sir, the Minister of Railways Shri Ram Vilas Paswan went to Ahmedabad on 16th November ...*(Interruptions)*

MR. DEPUTY SPEAKER : Please do not speak until your turn comes. When I call you, then only you speak. If I allow you to speak others will also start speaking.

*[English]*

Please sit down.

*[Translation]*

SHRI NAWAL KISHORE RAI (Sitamarhi) : Mr. Deputy Speaker, Sir, it is very necessary. The people are sitting on dharna for the last 40 days...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Nothing will go on record. No, it will not go on record.

*(Interruptions)\**

*[Translation]*

SHRI RAM KRIPAL YADAV (Patna) : Please give directives to the Government...*(Interruptions)*

MR. DEPUTY SPEAKER : Have you given notice? Please sit down.

SHRI RAM KRIPAL YADAV : Yes, Sir, I have given notice.

MR. DEPUTY SPEAKER : Your name has not appeared in the list.

SHRI RAM NAIK : Mr. Deputy Speaker, Sir, the Minister of Railways Shri Ram Vilas Paswan went to

\* Not Recorded.